

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Supplementary Item No. 1 & Item No. 126

CA No. 160/2020, 361/2020, 387/2020,
423/2020, 466/2020, 104/2024, 102/2024
In
CP No. 55/Chd/HP/2020

IN THE MATTER OF:

Mr. Ajay Aggarwal ...Petitioner

Vs.

Dinesh Gupta, Director Himani Resort ...Respondent

Under Section: 241, 242 & 243, CA 2013, Rule 1, NCLT Rules.

Order delivered on 03.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP and for the Applicant in CA Nos. 361/2020, 387/2020, 423/2020, 466/2020, 104/2024, 102/2024, 104/2022, 102/2022 and respondent in 160/2020, : Mr. Atul V. Sood, Advocate
Mr. Raghav Kapoor, Advocate

For the Respondent in main CP and for the Respondent in CA Nos. 361/2020, 387/2020, 423/2020, 466/2020, 104/2024, 102/2024 and Applicant in CA 104/2022, 102/2022 160/2020, : Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

ORDER

CA No. 102/2024

This application has been jointly filed by learned counsel for the parties for preponement of the main petition, which is listed on 22.05.2024. Keeping in view the facts and circumstances mentioned in the application that the matter has been

settled, CP No. 55/2020 is preponed and let the matter be listed today in supplementary list i.e. on 03.05.2024..

CA No. 104/2024 and CP No. 55/Chd/HP/2020

CA No. 104/2024 has been jointly filed by learned counsels for the parties to place on record the settlement Agreement dated 17.04.2024. The same is taken on record. Thus, CA No. 104/ 2024 is **disposed of accordingly**.

Parties are directed to comply with the terms and conditions as per the settlement agreement dated 17.04.2024 within stipulated time. It is stated by learned counsel for the petitioner that on instructions, he may be allowed to withdraw the CP No. 55/Chd/HP/2020. Keeping in view the statement made by learned counsel for the petitioner, CP No. 55/Chd/HP/2020 is **dismissed as withdrawn**.

CA No. 160/2020, 361/2020, 387/2020, 423/2020, 466/2020

In view of the order passed in CA No. 104/2024 and CP No. 55/Chd/HP/2020, these application are rendered infructuous and **disposed of accordingly**.

Files be consigned to the record room.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM